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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2199/2002

This the 17th day of September, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Manjeet
S/o Sh. Sheesh Ram,
R/o H.No. 185, 1st Floor,
Golf Links,
New Delhi-110003.
2. Kiran Pal Solanki,
S/o Sh. Kamal Singh,
C/o Shri Manjeet,
R/o H.No. 185, 1st Floor,
Golf Links,
New Delhi-110003.
3. Chander Pal,
S/o Shri Kallu Ram,
C/o Sh. Manjeet,
R/o H.No. 185, 1st Floor,
Golf Links,
New Delhi-110003.

(By Advocate: Sh. V.Sreedhar Reddy)

Versus

Union of India
Ministry of Finance,
through
The Director General (A),
Customs & Central Excise,
R.No. 107 & 172, C.R.Building,
I.P.Estate, New Delhi.

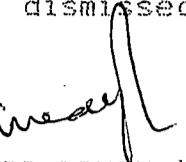
O R D E R (ORAL)

Applicant alleges that as he had worked for a period of one year so he is entitled for conferment of temporary status. Applicant has, therefore, prayed under para 8 that respondents be directed to grant temporary status and regularisation to the applicant who have completed more than 206 days in a calender year with all consequential benefits.

2. Applicant has also referred to a judgment reported in 2002 (4) SCC 319 Union of India vs. Mohan Pal which specifically submits that conferment of temporary status under the scheme of 10.9.93 is one time scheme and those who were working on



10.9.93 are entitled for the the benefit of the scheme and as ^{the} applicant was not in employment so he is not entitled to get the benefit of the said scheme. OA is dismissed in limine.


(KULDIP SINGH)
Member (J)

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